

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**OP NO.01 OF 2018**  
**AND**  
**APPEAL NO. 104 OF 2018**

**Dated: 08<sup>th</sup> May, 2019**

**In the matter of:**

**Mrs. Mamta Bhatnagar & Ors.**

**.... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

**ORDER**

Due to vacancy of the Judicial Member, the Bench did not assemble today. The matter is posted on **05.08.2019.**

**Court Master**

pk

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 264 OF 2018**

**Dated: 5<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

<b>Rattan India Power Limited</b>		<b>...</b>	<b>Appellant</b>
	<b>Vs.</b>		
<b>Maharashtra Electricity Regulatory Commission &amp; Anr.</b>		<b>...</b>	<b>Respondent</b>

Counsel for the Appellant (s) : Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. Anup Jain  
Mr. Sankalp Singh for R-2

**ORDER**

The learned counsel, Ms. Raveena Dhamija, appearing for the Appellant submitted that, a short adjournment in this case may kindly be granted on the ground that the arguing counsel is in some personal difficulty to argue the matter today.

Submission of the counsel for the Appellant, as stated above, is placed on record.

List the matter for hearing on **08.05.2019**, as agreed by the learned counsel for the Appellant and the second Respondent.

**(Ravindra Kumar Verma)**  
**Technical Member**

*vt/kt*

**(Justice N. K. Patil)**  
**Judicial Member**